

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA No. 110(ND)/2009

IN THE MATTER OF:

**Abinash Chander Mahajan & Ors.
Vs
Vikas Promoters Pvt. Ltd. & Ors.**

.... **APPLICANT / PETITIONER**
.... **RESPONDENT**

SECTION:

Under Section 397/398

Order delivered on 15.12.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

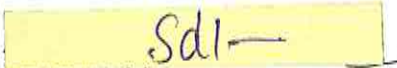

For the PETITIONER

:- Mr. K. Datta, Advocate

ORDER

On the request made by the Counsel for the Respondent the hearing is deffered because he has undertaken on behalf of the respondent to deposit the amount of Rs. 50 lacs by Monday in the registry.

Post the matter on 18th December 2017.


**CHIEF JUSTICE M. M. KUMAR
PRESIDENT**

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**